

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

Civil Appeal Nos 1089 of 2021

Sandeep Sharma and Another

Appellants

Versus

Sunil Kumar Jain, Resolution Professional

Respondent(s)

O R D E R

- 1 We find no reason to interfere with the impugned order dated 23 November 2020 passed by the National Company Law Appellate Tribunal in Company Appeal (AT) (Insolvency) No 989 of 2020.
- 2 The Civil Appeal is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

.....J.
[Dr Dhananjaya Y Chandrachud]

.....J.
[M R Shah]

New Delhi;
April 12, 2021
CKB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.1089/2021

SANDEEP SHARMA & ANR.

Appellant(s)

VERSUS

SUNIL KUMAR JAIN, RESOLUTION PROFESSIONAL

Respondent(s)

(With appln.(s) for IA No.47833/2021-EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT and IA No.47836/2021-STAY APPLICATION)

Date : 12-04-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Appellant(s) Mr. Abhijeet Sinha, Adv.
Mr. Anant Singh, Adv.
Mr. Gaurav Singh, Adv.
Mr. Sarthak Sharma, Adv.
Ms. Vediccaa Ramadanee, Adv.
Mr. Ranjan Nikhil Dharnidhar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The civil appeal is dismissed in terms of the signed order.
- 2 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R.-cum-P.S.

(SAROJ KUMARI GAUR)
Court Master

(Signed order is placed on the file)